GOVERNMENT OF NCT OF DELHI DEPARTMENT OF TRADE & TAXES VYAPAR BHAWAN, NEW DELHI (ADMINISTRATION BRANCH)

No.F.III/7/CST/Misc/2000/Estt./3761-65

ORDER

Dated: 30.04.2009

In partial modification of previous orders and consequent upon resuming of duty by Sh. Manish Garg, Dy. Commissioner (T&T), the following re-allocation of work is ordered with immediate effect:-

S. N.	Name & Designation	Work Allocation
1.	Sh. S. K. Bhandari Jt. Commissioner	Matters relating to: i) Appeals and Revisions of the pecuniary limit from Rs. 50,000/- to Rs. 15 Lac under DST Act & CST Act pertaining to Zone-IX. ii) Administrative Control of Zone-II iii) PR Branch
2.	Sh. K. Mahesh Jt. Commissioner	 Matters relating to: i) Appeals and Revisions of the pecuniary limit from Rs. 50,000/- to Rs. 15 Lac under DST Act & CST Act pertaining to Zone-II and VII. ii) Objections hearing under the DVAT Act, 2004 of pecuniary limit upto Rs. 50,000/- pertaining to Zone-X. iii) Administrative Control of Zone-VII iv) CRC
3.	Sh. Shamim Akhtar Dy. Commissioner	 Matters relating to: i) Appeals upto the pecuniary limit of Rs. 50,000/-under the CST Act and erstwhile DST Act pertaining to Ward No. 11 to 18 (Zone-II) ii) Objections hearing under the DVAT Act, 2004 upto the pecuniary limit of Rs. 50,000/-pertaining to Zone-IX. iii) Administrative Control of Zone-IV iv) Facility Management v) R&I vi) Operations vii) Forms Branch
4.	Sh. K.D. Dogra Dy. Commissioner	Matters relating to: i) Appeals and Revisions of the pecuniary limit upto Rs. 50,000/- under DST Act & CST Act pertaining to Zone-VI. ii) Objections hearing under the DVAT Act, 2004 of pecuniary limit upto Rs. 50,000/- pertaining to Zone-VI, VII and VIII. iii) Appeals upto the pecuniary limit of Rs. 50,000/- under CST Act and erstwhile DST Act pertaining to Ward No. 49 to 51 (Zone-V). iv) Administrative Control of Zone-VI v) Recovery & Collection

S. N.	Name & Designation	Work Allocation
5.	Sh. Sanjeev Mittal Dy. Commissioner	Matters relating to: i) Appeals upto the pecuniary limit of Rs. 50,000/- under the CST Act and erstwhile DST Act pertaining to Ward No. 8 to 10 (Zone-II), Ward No. 41 to 45 (Zone-V).
		ii) Administrative Control of Zone-IX
6.	Sh. Manish Garg Dy. Commissioner	 Matters relating to: i) Appeals and Revisions of the pecuniary limit upto Rs. 50,000/- under DST Act & CST Act pertaining to Zone-X. ii) Objections hearing under the DVAT Act, 2004 of pecuniary limit upto Rs. 50,000/- pertaining to KCS & Spl. Zone. iii) Administrative Control of Zone-X iv) CFC & Refund Branch

This issues with the prior approval of Commissioner, Trade & Taxes.

(S. P. Singh)

Dated: 30.04.2009

Addl. Commissioner (HR)

No.F.III/7/CST/Misc/2000/Estt./3761-65

Copy for information to :-

- 1. All Additional Commissioners / JCs / DCs, Department of Trade & Taxes.
- 2. PS to Commissioner, Trade & Taxes.
- 3. Accounts Officer.
- 4. All Branch Incharges.
- 5. Personal / Order / Guard files.
- 6. President, Delhi Sales Tax Bar Association, 2^{nd} Floor, Trade & Taxes Deptt., N. D.

(S. P. Singh)

Addl. Commissioner (HR)